

Handwritten notes: "M. Arun", "29/7", "Scrip/Law", "29/7"

Government of India
Ministry of Law and Justice
(Department of Legal Affairs)

New Delhi, dated the 27th July, 2010

NOTIFICATION

G.S.R. In exercise of the powers conferred by clause (1) of article 299 of the Constitution, the President hereby directs that the following further amendments shall be made in the notification of the Government of India in the then Ministry of Law (Department of Legal Affairs), number G.S.R. 585, dated the 27th day of February, 1966, namely:-

In the said notification, for Part XXX and the clauses relating thereto, the following shall be substituted, namely:-

"XXX. IN THE TERRITORIES UNDER THE ADMINISTRATION OF THE LIEUTENANT GOVERNOR OR THE ADMINISTRATOR OF ANDAMAN AND NICOBAR ISLANDS, AS REGARDS CONTRACTS, NOT HEREIN BEFORE SPECIFIED:-

1. All deeds, contracts and other instruments exceeding Rupees fifteen Crore shall be executed by the Chief Secretary, Principal Secretary, Commissioner-cum-Secretary or Secretary of the concerned Department, as the case may be, with the prior approval of the Lieutenant Governor or the Administrator.
2. All deeds, contracts and other instruments of respective Departments upto the value of Rupees Fifteen Crore but exceeding Rupees Two Crore shall be executed by the Head of Department with the prior approval of the Chief Secretary, Principal Secretary, Commissioner-cum-Secretary or Secretary of the concerned Department.
3. All deeds, contracts and other instruments of respective Departments upto the value not exceeding Rupees Two Crores but exceeding Rupees Ten Lakhs shall be executed by the concerned Heads of Department as the case may be.
4. All deeds, contracts and other instruments of respective Departments of the value not exceeding Rupees Ten Lakhs shall be executed by the concerned Head of Office.
5. All deeds, contracts and other instruments referred to in paras 1 to 4 above, shall be executed only after expenditure sanction has been obtained from the Authority Competent to sanction such expenditure and formalities have been complied with as per the General Financial Rules, 2005.
6. In respect of Andaman Public Works Department contracts, procedures contained in Central Public Works Department Works Manual and Central Public Works Department Accounts Code shall apply"

(F.No. 17(1)/2003-Judl.)

Handwritten signature: Arun Kumar
(Arun Kumar)

Additional Legal Adviser to the Government of India

No. 6-40/98-Legal
अवकाश और प्रवेशक समिति

Andaman & Nicobar Administration
अण्डमान सेक्रेटारिअट

Port Blair, the 30th July, 2010

Copy forwarded to the following for information:-

1. All Principal Secretaries/Commissioner-cum-Secretaries, A&N Administration
2. All Secretaries/Special Secretaries/ Dy. Secretaries, A&N Administration
3. All Heads of Department, A&N Administration.
4. Sr.PS to Lt. Governor, Raj Niwas, Port Blair
5. Sr.PS to Chief Secretary, A&N Administration,
6. All Sections in the Secretariat.

Handwritten signature: P.M. Adhikari
(P.M. Adhikari)
Secretary (Law)